

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA ::
HYDERABAD**

Sub:- High Court for the State of Telangana at Hyderabad – Redressal Cell for grievances of working women in the High Court for the State of Telangana at Hyderabad – Re-constituted – Orders – Issued.

Ref:-1) Orders of the Hon'ble Supreme Court of India in Writ Petition (Cri.) No.666-70/92, (Vishaka Vs. State of Rajasthan) dated 13.08.1997.
2) High Court's Proceedings in ROC.No.761/SO/2000, dated 01.12.2017.

ORDER ROC NO.761/SO/2000-15, DATED 27-06-2019

In supercession of the High Court's proceedings 2nd read above, the Hon'ble the Chief Justice has been pleased to re-constitute the "Cell for redressal of grievances of working Women in the High Court for the State of Telangana at Hyderabad with the following Hon'ble Members :

1. The Hon'ble Justice Ghandikota Sri Devi - Chairperson.
2. Sri D.Prakash Reddy, Senior Advocate
High Court for the State of Telangana, Hyderabad - Member
3. Smt.M.Bhaskara Lakshmi, Senior Advocate
High Court for the State of Telangana, Hyderabad - Member
4. Smt.Bobba Vijayalakshmi, Advocate
High Court for the State of Telangana, Hyderabad - Member
5. Smt.Suneetha Krishnan,
General Secretary, Prajwala NGO, Hyderabad - Member
6. Smt.M.Santhi Vardhani, Deputy Registrar,
High Court for the State of Telangana, Hyderabad - Member Convener

- 1) The above Committee is authorized to receive complaints from the Women employees of the High Court for the State of Telangana at Hyderabad regarding any sexual harassment made against them in the light of the guidelines framed by the Apex Court in the judgment in W.P.(Criminal) 666-70/1992, dated 13.08.1997. (Air 1997 Supreme Court page No.3011).
- 2) The Committee on receipt of such a complaint from any working woman of the High Court for the State of Telangana at Hyderabad, shall, after enquiry submit a report to the Hon'ble the Chief Justice /Acting Chief Justice within a reasonable time.


REGISTRAR GENERAL 27/06/19

To

1. The Principal Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana, Hyderabad (with a request to place the same before the Hon'ble the Chief Justice, for His Lordship's kind perusal).

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2. The P.S. to the Hon'ble Justice Ghandikota Sri Devi, High Court for the State of Telangana, Hyderabad. (with a request to place the same before the Hon'ble Judge, for Her Lordship's kind perusal).
3. Sri D.Prakash Reddy, Senior Advocate, High Court for the State of Telangana at Hyderabad.
4. Smt.M.Bhaskara Lakshmi, Senior Advocate, High Court for the State of Telangana at Hyderabad.
5. Smt.Bobba Vijayalakshmi, Advocate, High Court for the State of Telangana at Hyderabad.
6. Smt. Suneetha Krishnan, General Secretary, Prajwala, NGO, Hyderabad.
7. Smt. M.Santhi Vardhani, Deputy Registrar, High Court for the State of Telangana at Hyderabad.
8. All the Registrars, High Court for the State of Telangana at Hyderabad.
9. The Registrar (IT-cum- Central Project Coordinator), High Court for the State of Telangana, Hyderabad. (with a request to instruct the concerned to place the same in the High Court's website)
10. All the Officers of the High Court for the State of Telangana at Hyderabad.
11. All the Section Officers (with a request to communicate the same to all the employees working in their respective Sections)
12. The Overseer (with a request to circulate the Proceedings to all the staff members working under his control).